

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-6/99/3012/A

From :- Shri Kaushik Kumar Sharma,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri Abdul Hakim,  
District & Sessions Judge,  
Karbi Anglong, Diphu

Dated Guwahati the <sup>th</sup> 26 August, 2020.

Sub: **Casual leave along with headquarter leave permission.**

Ref:- Your letter No. DJKA/6310/2020, dtd. 25.08.2020

Sir,

With reference to the above, I am directed to inform you that you have been granted casual leave for two days on 01.09.2020 & 02.09.2020 along with station leave permission, with your official vehicle, at your own cost, w.e.f. the afternoon of 31.08.2020 (after Court hours) till the morning of 03.09.2020 (before Court hours), subject to adherence to Lockdown protocols.

The Addl. District & Sessions Judge, Karbi Anglong, Diphu and in his absence the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

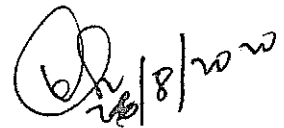
Sd/-

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-6/99/3012/1 dated 26.8.2020

Copy to.

1. The Project Manager, Gauhati High Court.



**JT. REGISTRAR (VIGILANCE)**

Raga